

Order dated: 12.10.2009

CORAM:

Hon'ble Mr. Justice K. Thankappan, Member(J)
Hon'ble Mr. C.R.Mohapatra, Member (A)

Ld. Counsel for the applicant now submits that since the applicant has now already retired from service, this Tribunal may permit the applicant to withdraw the O.A.

2. We have considered this prayer on hearing Mr. A.A.Das, Ld. Counsel for the applicant and Mr. B.Mohapatra, Ld. Additional Standing Counsel for the Respondents and we have noted that the applicant continued in service for more than two months in spite of his voluntary retirement on the basis of stay order issued by this Tribunal.

3. While permitting withdrawal of this application, we are making it clear that applicant will not get any benefit for the period for which he over stayed on the basis of stay order issued by this Tribunal.

4. O.A. stands dismissed as withdrawn.


MEMBER (A)


MEMBER(J)

RK